

(2011) 10 P&H CK 0057

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous No. M-30596 of 2011 (O and M)

Mamta and another

APPELLANT

Vs

State of Punjab and others

RESPONDENT

Date of Decision : 05-10-2011

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 482

Citation : (2011) 10 P&H CK 0057

Hon'ble Judges : Alok Singh, J

Bench : Single Bench

Judgement

Alok Singh, J.—Prayer in the present petition, filed u/s 482 of the Code of Criminal Procedure, is for the issuance of a direction to respondent Nos. 1 to 3 to protect the lives and liberty of the petitioners from respondent No. 4. The petitioners assert that they are majors and as there is no legal impediment, they have got married. They have already moved a representation (Annexure P/5) before respondent No. 2 (Senior Superintendent of Police, Patiala), for protecting their lives and liberty.

2. Without adverting to the merits of the controversy, the present petition is disposed of with a direction to respondent No. 2 -Senior Superintendent of Police, Patiala, to take an appropriate action on the said representation taking into consideration the validity of the marriage, as well as, the age of the petitioners.